

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 120(ND)15
CA. NO.

CORAM:

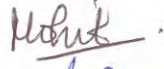


PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 07.03.2017**

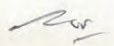
NAME OF THE COMPANY: M/s. Ramavatar Jindal V/s. M/s. Anghalia Housing Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Mohit Dhamen	Advocate	For Respondents	
2.	Sanjay Kumar	Advocate	for Petitioner	
3.	Ramavtar Jindal	Petitioner	-	

ORDER

Ld. counsel for the Petitioner has filed an application CA No.84/16 praying for restoration of the petition which was dismissed in default vide order dated 09.12.2016. As per submissions made, and not disputed by the respondents, the C.P. had been adjourned sine die vide order dated 22.04.2016 and there was no order for its revival. Moreover, when the matter was taken up after reconstitution of the C.L.B. to N.C.L.T., no notice of listing the case was effected on them. It is confirmed by the ld. counsel for the respondents that that there was no application for revival or restoration of the C.P.





2. As dismissal of the petition was, while it stood adjourned sine die, the prayer made by the petitioner merits consideration. The application is allowed and the impugned order is recalled.

3. This bench is also informed that a connected matter is listed on 05.05.2017. Renotify the case on the same date, i.e., 05.05.2017.

Sd/-

[S.K. MOHAPATRA]
MEMER [T]

Sd/-

[INA MALHOTRA]
MEMBER [JUDICIAL]